

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1439 of 2020**

Nalin Bilochan

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Aman Dayal Singh, A.C. to
Mr. Saurabh Shekhar, Advocate
For the Respondent-State : Ms. Manisha Bhagat, A.C. to G.A.-III
For the Respondent-University : Mr. Mithilesh Singh, Advocate
For the Respondent-NCTE : Mr. Rohan Kashyap, Advocate

04/11.09.2020. Heard Mr. Aman Dayal Singh, learned A.C. to Mr. Saurabh Shekhar, learned counsel for the petitioner, Ms. Manisha Bhagat, learned counsel for the respondent-State, Mr. Mithilesh Singh, learned counsel for the respondent-University and Mr. Rohan Kashyap, learned counsel for the respondent-NCTE.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Mithilesh Singh, learned counsel for the respondent-University submits that the affidavit has been filed on 07.09.2020.

The said affidavit is not on the record.

Office to trace and place it on the record.

Post this matter on 29.09.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/